

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF Advantage Overseas Private
Limited

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ADVANTAGE OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10 th August, 2024
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05121MH2004PTC199195
5.	Address of the registered office and principal office (if any) of corporate debtor	414/A-Wing, 4th Floor, Express Zone Off W. E. Highway, Malad (East) Mumbai - 400097 Maharashtra
6.	Date of closure of Insolvency Resolution Process	November 27, 2024 (Order received by the Liquidator on 05 th December 2024)
7.	Liquidation commencement date of corporate debtor	November 27, 2024 (Order received by the Liquidator on 05 th December 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	KAMAL KUMAR JADWANI IBBI/IPA-001/IP-P-02786/2022-2023/14259
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 605, Wing-B, Sadguru Complex II (A-B), Film City Road, Goregaon East, Adjacent to Satellite Tower, Mumbai Suburban, Maharashtra, 400063 Email id: KamalJadwani@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Flat No. 605, Wing-B, Sadguru Complex II (A-B), Film City Road, Goregaon East, Adjacent to Satellite Tower, Mumbai Suburban, Maharashtra, 400063 Email id: ip.advantageoverseas@gmail.com
11.	Last date for submission of claims	04 th January 2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **ADVANTAGE OVERSEAS PRIVATE LIMITED** on November 27, 2024 (order received by the Liquidator on December 05, 2024).

The stakeholders of **ADVANTAGE OVERSEAS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 04th January 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 06th December 2024

Place: Mumbai



sd/-

Kamal Kumar Jadwani

Liquidator of ADVANTAGE OVERSEAS PRIVATE LIMITED
IBBI Reg. No.: IBBI/OPA-001/IP-P-02786/2022-2023/14259
AFA: AA1/14259/02/300625/106874

